

**CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH**

**O.A.192/92**

**DATE OF DECISION :- 2.2.2000**

Mr. Gautama Mookherjea : Petitioner [s]

Mr. K.K. Shah : Advocate for the petitioner [s]

Versus

Union of Ind or : Respondent [s]

Mr. B.N. Doctor Advocate for the Respondent [s]

**CORAM**

**THE HON'BLE MR. V.RADHAKRISHNAN : MEMBER (A)**

**THE HON'BLE MR. P.C. KANNAN : MEMBER [J]**

**JUDGMENT**

1. Whether Reporters of Local papers may be allowed to see the judgment?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

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Gautama Mookherjea,  
C/o J. Ramani (Asstt.),  
N.R.C.G., Timbawadi,  
Junagadh - 362 015.

**Office Address :-**

National Research Centre  
For Groundnut  
Iva Nagar, P.O. Timbawadi,  
Junagadh.  
(Advocate : Mr. K.K. Shah)

: Applicant.

**VERSUS**

1. The Union of India  
Notice to be served to  
The Secretary  
Indian Council of Agricultural  
Research, Krishi Bhavan,  
New Delhi - 110 001.
2. The Director General, Indian  
Council of Agricultural Research,  
Krishi Bhavan,  
New Delhi - 110 001.
3. The Director - Vigilance,  
Indian Council of Agricultural  
Research, Krishi Bhavan,  
New Delhi - 110 001
4. The Director (P),  
Indian Council of Agricultural  
Research, Krishi Bhavan,  
New Delhi - 110 001.
5. Dr. V.G. Munshi, Inquiry Officer,  
C.I.R.C.T. (Formerly CTRL),  
Agenwala Road, Near Five -  
Gurdens, Matunga, Mumbai - 400 019.

6. The Director,  
National Research Centre for  
Groundnut, Ivanagar,  
P.O. Timbawadi,  
Junagadh - 362 015. : Respondents.

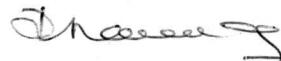
(Advocate : Mr. Doctor)

Date : 2.2.2000

**ORAL ORDER**  
**O.A. NO. 192 OF 1992**

**PER : HON'BLE MR. V. RADHAKRISHNAN : MEMBER (A)**

Mr. Doctor on instructions from the department submits that the applicant since resigned and no longer working under the respondents. He places a xerox copy of the relevant orders, a copy of which may be given to Mr. K.K. Shah. In the circumstances, O.A. becomes infructuous and disposed of accordingly. No costs.



(P.C. Kannan)  
Member (J)



(V. Radhakrishnan)  
Member (A)

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